# Central Administrative Tribunal Principal Bench, New Delhi

OA 4138/2015 MA 3753/2015

this the 6<sup>th</sup> day of November, 2015

# Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

#### 1. Faiyaz

Aged about 43 years S/o Sri Sherdil R/o Village & Post-Daurala Ward No.5, District-Meerut (U.P.) Mobile No.8755748491

#### 2. Om Prakash

Aged about 47 years S/o Sri Laxman Singh R/o Village-Daurala Bangla Colony Post- Daurala, District-Meerut (U.P.) Mobile No.9758585011

#### 3. Ganga Charan

Aged about 47 years S/o Sri Jagram R/o Village-Machhari, Post-Daurala District-Meerut (U.P.) Mobile No.8650453628

#### 4. Sohan Pal

Aged 45 years S/o Sri Nain Singh R/o Village-Machhari Post-Daurala District-Meerut (U.P.) Mobile No.9927786626

## 5. Tiraj

Aged about 38 years
S/o Sri Karan Singh
R/o Village-Machhari
Post-Daurala
District-Meerut (U.P.)
Mobile No.9760631370

6. Harendra

Aged about 41 years S/o Sri Ganga Bal R/o Village-Machhari Post-Daurala District-Meerut (U.P.) Mobile No.9760459705

.... Applicants

(By Advocate: Shri T.N. Singh with Shri Vikas Singh)

#### Versus

- Indian Council of Agricultural Research
   Krishi Bhawan, Dr. Rajendra Prasad Road
   New Delhi 110 001 through its Secretary
- 2. ICAR-Central Potato Research Institute
  (Indian Council of Agricultural Research)
  Shimla 170001 (H.P.) through its Director
- 3. ICAR Central Potato Research Institute Campus
  (Indian Council of Agricultural Research)
  Modipuram-250110, Meerut (U.P.)
  Through its Joint Director/Scientist-Incharge .....Respondents

## **ORDER (ORAL)**

#### By Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

- 2. MA No.3753/2015 filed for joining together is allowed.
- 3. The applicants, who are working as causal labourers under the respondents, filed the present OA seeking the following reliefs:-
  - "i. To allow this application of the applicants by directing the respondents to accord benefit rendered in paras 22 and 23 by this Hon'ble Tribunal on 20.05.2014 in O.A. No.3003/2012 (Maman Singh & Ors. Vs. Union of India & Ors.) in favour of similarly situated casual labourers;
  - ii. To issue a direction to the respondents to grant temporary status to the applicants 1, 2 and 4 and 5 in the light of Casual Labourers (Grant of Temporary Status) Scheme, 1993 in terms of para 22 of said decision rendered by this Hon'ble Tribunal in O.A. No.3003/2012 (Maman Singh & Ors. Vs. Union of India & Ors.) in favour of similarly situated casual labourers;

iii. To issue a direction to the respondents to regularize the services of these applicants from their respective dates in terms of O.M. dated 11.12.2006 of D.O.P.& T. and also in terms of decisions rendered by the Hon'ble Apex Court in cases of State of Karnataka Vs. Uma Devi and State of Karnataka Vs. M.L.Keshari & Ors. as well as said order 20.05.2014 passed by this Hon'ble Tribunal in OA No.3003/2012 at an early date;

iv. To issue any other order or orders, direction which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case;

v. To award the costs also to these applicants."

4. It is submitted that applicants have made number of representations ventilating their grievances to the respondents including Annexure A-10 dated 21.04.2015, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation of the applicants (Annexure A-10 dated 21.04.2015) and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law.

6. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(Shekhar Agarwal) Member (A) (V. Ajay Kumar) Member (J)

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